

**CODING SHEET**

**IN THE HIGH COURT OF ORISSA: CUTTACK**  
**CHAPTER –VI, RULE - 28**

**WRIT JURISDICTION**

**(To be filled by the Registry)**

CASE TYPE \_\_\_\_\_ NO. \_\_\_\_\_ of \_\_\_\_\_ DATE OF REGISTRATION \_\_\_\_\_

D. NO. \_\_\_\_\_ DATE OF PRESENTATION \_\_\_\_\_

**(To be filled by the Counsel for the Petitioner in black ink)**

**Case Type** \_\_\_\_\_

**Petitioner (s)** \_\_\_\_\_

**Home District** \_\_\_\_\_ **Sex (M /F)** \_\_\_\_\_ **Age** \_\_\_\_\_

**O.P. (s)** \_\_\_\_\_

1. If 'State' is Party, Name of the Department : (Pet. / Res.) [Put ✓ Mark]  
\_\_\_\_\_

2. If Public Undertaking (Specify name): (Pet. / Res.) [Put ✓ Mark]  
\_\_\_\_\_

3. Number of Category under which the matter falls:

If others, specify the Subject \_\_\_\_\_

4. Article of the Constitution / Act (Central / State ) [Put ✓ Mark]

5. Provision of Law / Section / Sub-Section involved \_\_\_\_\_

6. Rules involved \_\_\_\_\_

7. Name of the Main Advocate with State Bar Council Enrolment No., Email. ID / Phone No. / Mobile  
No. \_\_\_\_\_

8. Name (s) of the Associate Advocates State Bar Council Enrolment No., Email. ID /Phone No. / Mobile No. \_\_\_\_\_

9. Whether any other matter is pending in this Court on the same point of Law: (Yes / No)

If Yes, give the registration Number: \_\_\_\_\_

10. Whether any other matter is pending against the impugned Order / Judgement, (Yes / No)

If Yes, give the registration number and indicate at whose instance (Petitioner / Respondent /Third Party):

\_\_\_\_\_

11. Whether the matter is covered by any Judgement of the Supreme Court, this Court or any other High Court,

If so, give the details of the Judgement. \_\_\_\_\_

\_\_\_\_\_

12. Point of Law involved in the matter \_\_\_\_\_

\_\_\_\_\_

13. Particulars of Lower Court / Authorities / Tribunal, Viz.

(a) Name :

(b) Designation:

(c) Case, File / Order No.

(d) Date of impugned Judgement / Order / Award:

14. Whether the Petitioner / Appellant / Applicant is desirous of getting the matter settled through any of the alternative modes of dispute resolution prescribed Under Section 89 of the Code of Civil Procedure, 1908.

(Yes / No.)

If Yes, by which mode ? i.e., Arbitration / Conciliation / Lok Adalat / Mediation.

15. Caveat Notice, whether received (Yes / No) and if Yes, whether receipt showing service of copy of Writ Petition together with accompanying Petition claiming interim order has been served on Caveator.

(Yes / No.)

Place :.....

Date:.....

Signature and full name of the Party /

Advocate.....